

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1202
TO BE ANSWERED ON THE 09TH FEBRUARY, 2024**

PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES ACT

**1202: DR. VISHNU PRASAD M.K.
DR. SUKANTA MAJUMDAR
SHRI RAJA AMARESHWARA NAIK**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the data regarding Child Sex Ratio in the country, state/UT-wise?
- (b) whether the Government has taken/proposes to take stringent measures to ensure effective enforcement of the Pre-Conception and Pre-Natal Diagnostic Techniques Act (PCPNDT) and if so, the details thereof?
- (c) the details of the number of cases registered for violating the provisions of the PCPNDT Act and related rules, State/UT-wise during the last three years and the current year?
and
- (d) the details of the conviction rate of such offenders booked for violating the said provisions/ rules, State/UT-wise during the last three years and the current year?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. SATYA PAL SINGH BAGHEL)**

- (a) The State/UT wise data regarding Child Sex Ratio (as received from Registrar General of India) in the country is placed at **Annexure 1**.
- (b) The measures taken by the Government to ensure effective enforcement of the Pre-Conception and Pre-Natal Diagnostic Techniques Act (PCPNDT) are as below:
 - Regular monitoring through inspections
 - Review of capacity building of Implementing Officers and Judicial Officers
 - Create awareness generation and taking advocacy measures to build a positive environment for the girl child
 - Set up a Nodal Agency in 2016 to regulate and remove the e-advertisements on internet relating to sex selection
 - Render financial support to the States/UTs to strengthen implementation
 - Accelerate convergence with schemes like Beti Bachao Beti Padhao (BBBP)
- (c) & (d) Total number of cases registered in last 3 years including current year for violating the provisions of the PCPNDT Act and related rules, as obtained from States/UTs is placed at **Annexure 2**. The details of conviction rate of such offenders booked for violating the provisions of the PCPNDT Act and related rules for the last three years including current year, as obtained from States/UTs, is placed at **Annexure 3**.

Annexure-1

| State/UT wise Child sex ratio in population 0-6 age group | | | |
|---|-----------------------------|---|------------|
| Code | India/State/Union Territory | Child Sex Ratio in population 0-6 age group | |
| | | Total | |
| | | 2001 | 2011 |
| | INDIA | 927 | 918 |
| 1 | JAMMU & KASHMIR | 941 | 862 |
| 2 | HIMACHAL PRADESH | 896 | 909 |
| 3 | PUNJAB | 798 | 846 |
| 4 | CHANDIGARH | 845 | 880 |
| 5 | UTTARAKHAND | 908 | 890 |
| 6 | HARYANA | 819 | 834 |
| 7 | NCT OF DELHI | 868 | 871 |
| 8 | RAJASTHAN | 909 | 888 |
| 9 | UTTAR PRADESH | 916 | 902 |
| 10 | BIHAR | 942 | 935 |
| 11 | SIKKIM | 963 | 957 |
| 12 | ARUNACHAL PRADESH | 964 | 972 |
| 13 | NAGALAND | 964 | 943 |
| 14 | MANIPUR | 957 | 930 |
| 15 | MIZORAM | 964 | 970 |
| 16 | TRIPURA | 966 | 957 |
| 17 | MEGHALAYA | 973 | 970 |
| 18 | ASSAM | 965 | 962 |
| 19 | WEST BENGAL | 960 | 956 |
| 20 | JHARKHAND | 965 | 948 |
| 21 | ODISHA | 953 | 941 |
| 22 | CHHATTISGARH | 975 | 969 |
| 23 | MADHYA PRADESH | 932 | 918 |
| 24 | GUJARAT | 883 | 890 |
| 25 | DAMAN & DIU | 926 | 904 |
| 26 | DADRA & NAGAR HAVELI | 979 | 926 |
| 27 | MAHARASHTRA | 913 | 894 |
| 28 | ANDHRA PRADESH | 961 | 939 |
| 29 | KARNATAKA | 946 | 948 |
| 30 | GOA | 938 | 942 |
| 31 | LAKSHADWEEP | 959 | 911 |
| 32 | KERALA | 960 | 964 |
| 33 | TAMIL NADU | 942 | 943 |
| 34 | PUDUCHERRY | 967 | 967 |
| 35 | A & N ISLANDS | 957 | 968 |

Source: Office of Registrar General of India

| State/UT wise number of cases registered for violation of provisions of PC-PNDT ACT | | |
|--|---------------------|--|
| S. No. | State Name | Total number of Cases registered in last 3 years (Including Current Year) |
| 1 | Andaman and Nicobar | - |
| 2 | Andhra Pradesh | 4 |
| 3 | Arunachal Pradesh | - |
| 4 | Assam | 2 |
| 5 | Bihar | 70 |
| 6 | Chandigarh | - |
| 7 | Chhattisgarh | - |
| 8 | DD&DNH | - |
| 9 | Delhi | 38 |
| 10 | Goa | - |
| 11 | Gujarat | 4 |
| 12 | Haryana | 95 |
| 13 | Himachal Pradesh | - |
| 14 | Jammu and Kashmir | 7 |
| 15 | Jharkhand | 8 |
| 16 | Karnataka | 15 |
| 17 | Kerala | 3 |
| 18 | Ladakh | - |
| 19 | Lakshadweep | - |
| 20 | Madhya Pradesh | 18 |
| 21 | Maharashtra | 15 |
| 22 | Manipur | - |
| 23 | Meghalaya | - |
| 24 | Mizoram | - |
| 25 | Nagaland | - |
| 26 | Odisha | 3 |
| 27 | Puducherry | - |
| 28 | Punjab | 23 |
| 29 | Rajasthan | 158 |
| 30 | Sikkim | - |
| 31 | Tamilnadu | 7 |
| 32 | Telangana | 8 |
| 33 | Tripura | 1 |
| 34 | Uttar Pradesh | 96 |
| 35 | Uttrakhand | 39 |
| 36 | West Bengal | 1 |

Source: State Reports

Total Convictions under PC-PNDT Act in Last Three Years (Including Present Year)

| S.No | State Name | Total Conviction in Last three Years (Including Present Year) |
|------|--------------------|---|
| 1 | Andhra Pradesh | - |
| 2 | Andman and Nicobar | - |
| 3 | Arunachal Pradesh | - |
| 4 | Assam | - |
| 5 | Bihar | - |
| 6 | Chandigarh | - |
| 7 | Chhatisgarh | - |
| 8 | DH&DD | - |
| 9 | Delhi* | 2 |
| 10 | Goa | - |
| 11 | Gujarat | 9 |
| 12 | Haryana | 12 |
| 13 | Himachal Pradesh | - |
| 14 | Jammu and Kashmir | - |
| 15 | Jharkhand | 4 |
| 16 | Karnataka | - |
| 17 | Kerala | - |
| 18 | Ladakh | - |
| 19 | Lakshdweep | - |
| 20 | Madhya Pradesh | 1 |
| 21 | Maharashtra* | 5 |
| 22 | Manipur | - |
| 23 | Meghalaya | - |
| 24 | Mizoram | - |
| 25 | Nagaland | - |
| 26 | Odisha | 9 |
| 27 | Puducherry | - |
| 28 | Punjab* | 4 |
| 29 | Rajasthan | 3 |
| 30 | Sikkim | - |
| 31 | Tamilnadu | 5 |
| 32 | Telangana | - |
| 33 | Tripura | - |
| 34 | Uttar Pradesh | 27 |
| 35 | Uttrakhand | - |
| 36 | West Bengal | 1 |

*Data for last 5 Years as received from the States

Source: State Reports